

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 103
IB-769/ND/2021**

IN THE MATTER OF:

M/s. Naman Infra Developers Pvt. Ltd.

...PETITIONER

Vs.

M/s. Sadhna Media Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

**Order delivered on 22.11.2022
(Virtual Hearing)**

Coram:

SHRI P.S.N PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial Creditor :

For the Respondent/Corporate Debtor :

ORDER

IA/5485/2022

This is the report of the Resolution Professional on re-constitution of Committee of Creditors under the Provisions of Regulation 17(1) of IBBI (IRP for CP) Regulations, 2016 along with the fourth status/progress report with respect to proceedings of the sixth and seventh meeting of committee of creditors and steps taken.

We have heard the Authorized Representative of the Resolution Professional. The counsel has submitted that the Committee of Creditors has been reconstituted because a new Financial Creditor has filed his claim which has been taken into consideration by the CoC. Report is taken on record with just exceptions.

 - Set -

**(Rahul Bhatnagar)
Member (T)**

 - Set -

**(P.S.N Prasad)
Member (J)**